CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.485 of 1997.

MONDAY, THIS THE 7TH DAY OF APRIL. 1997.

CORAM:

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

KC Jacob Superintendent of Police Kottayam

Applicant

By Advocate Mr PV Mohanan

Vs

- Union of India represented by Secretary, Ministry of Home Affairs New Delh ii
- The State of Kerala represented by Chief Secretary Secretariat Thiruvananthapuram
- 3. The Union Public Service Commission represented by its Secretary Union Public Service Commission Shajahan Road New Delhi

Respondents

By Advocate Mr Shafik for SCGSC.

The application having been heard on 7.4.1997, the Tribunal on the same day delivered the following:

DRDER

HON'BLE MR A V HARIDASAN, VICE CHAIRMAN :

After making submissions for quite sometime, the learned counsel for applicant wishes to withdraw the application with permission to seek appropriate relief in case he is aggrieved by the rule come of selection.

The application is closed as withdrawn. No costs.

Dated the 7th April, 1997.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER AV HARTDASAN VICE CHAIRMAN